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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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O.A. No.1016 of 1995
M.A. No.2921/95

Dated New Delhi, this 10th day of January, 1996

Hon'ble Shri K. Muthukumar, Member(A)

Arjan Singh, Daftary
Kalibari Mandir
Shimla. ... Applicant

By Advocate: Shri K. B. S. Rajan

versus

1. Director General
Police Research and
Development Bureau,
Block No.11, 3rd & 4th Floor,
C.G.O. Complex,
New Delhi-110 003.
2. The Government Examiner of
Questioned Documents,
Railway Board Building,
Shimla-171 003. ... Respondents

By Advocate: Shri V. S. R. Krishna

O R D E R (Oral)

Shri K. Muthukumar, M(A)

The learned counsel for the Applicant states that inspite of his best efforts, he could not file the amended application as the client has not contacted him for long and prays that the matter may be considered on the basis of the averments made in the application.

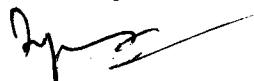
The Respondents have opposed on the ground that the matter does not lie under the jurisdiction of the Principal Bench. The impugned order had been issued by the authority competent to issue the transfer order.

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I find that this matter is a simple one and can be disposed of.

The Applicant is working in the office of the Government Examiner of Questioned Documents in Shimla. It appears that he was originally working in Delhi office of the Respondent No.1. His request for transfer was considered by Respondent No.1 and he was informed that his request could not be entertained as there was no post of Daftary in New Delhi office to accommodate him. The Applicant has not represented against the impugned order but has straight away come to the Tribunal seeking a direction to the Respondents to transfer him to Delhi. The Applicant has not exhausted the departmental remedies.

The application is disposed of with a direction to the Applicant to file a representation to the Respondents against the impugned order. The Respondents are also directed to consider the representation within a period of three weeks from the date of receipt of the representation and inform the Applicant with a reasoned order on his representation. With these directions the OA and the MA are disposed of without any order as to costs.


(K. Muthukumar)
Member(A)

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